

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH, 'GULESTAN' BUILDING NO.6
PRESCOT ROAD, BOMBAY 1

Original Application No. 1203/95

Monday the 1st day of January 1996

CORAM: Hon'ble Shri B.S. Hegde, Member (J)

Hon'ble Shri M.R. Kolhatkar, Member (A)

Vijaykumar Shankar Shinde ... Applicant.

By Advocate Shri P.N.Patil

V/s.

Union of India through its
Department of Home,
New Delhi Bombay.

The Assistant Director
Subsidiary Intelligence Bureau,
Bombay.

... Respondents.

By Advocate Shri P.M.Pradhan.

ORAL ORDER

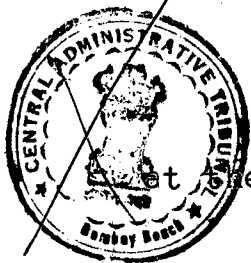
¶ Per Shri B.S. Hegde, Member (J) ¶

Heard counsel for the parties.

Applicant has challenged the impugned order dated 18.8.95 passed by the respondents. The applicant was on deputation with SIB from 1975 onwards. The respondents with the concurrence of Addl. Director General of Police repatriated the applicant with effect from 31.8.95. We see no justification to interfere in the impugned order passed by the respondents because the applicant initially belongs to State of Maharashtra and has been repatriated with the concurrence of his parent department.



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In the result the O.A. is dismissed
at the admission stage itself. No order as to costs.

M.R. Kolhatkar

(M.R. Kolhatkar)
Member (A)

B.S. Hegde

(B.S. Hegde)
Member (J)

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